CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

...

ORIGINAL APPLICATION N0. 060/502/2019

Chandigarh, this the 16th day of May, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Kanwal Mohan aged 67 years son of Bishan Singh, r/o House No. 1041, Street NO. 5, New Ashok Nagar-C, Salem Tabri, Ludhiana 151008.

....APPLICANT

(By Advocate: Shri G.P. Vashisht)

VERSUS

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi-110001.
2. The Divisional Railway Manager (P), Northern Railway, Ferozepur 152001.
3. The Senior Divisional Personnel Officer, Northern Railway, Ferozepur 152001.

....RESPONDENTS

(By Advocate: Shri Lakhinder Bir Singh)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

The present Original Application (O.A.) has been filed by the applicant, seeking the following relief:-

> " (a) To issue directions to the respondents to grant one notional increment for the period 1.7.2011 to 30.0.2012 after completion of one year service of the petitioner and further the pension of the petitioner be ordered to be revised after giving the benefit of one notional increment."

2. Shri Vashisht, learned counsel for the applicant submitted that that the applicant is entitled for grant of one notional increment based upon judgment rendered by the High Court of judicature at Madras dated 15.09.2017 in W.P. No. 15732 of 2017 – **P. Ayyamperumal vs. the Registrar, Central Administrative Tribunal, Madras Bench, Chenni & Ors**. The learned counsel submits that before approaching this Tribunal the applicant has moved a representation dated 15.3.2019 (Annexure A-2), which has not been decided by the respondents till date. He made a statement at the Bar, that he would be satisfied, if this O.A. is disposed of at this stage, by giving a direction to the respondents to decide his representation (Annexure A-2), by passing a reasoned and speaking order and taking into consideration the relied upon decision in a time-bound manner.

3. Notice to respondents.

4. At this stage, Mr. Lakhinder Bir Singh, Standing Counsel for Railways, present in Court, accepts notice on their behalf. He does not oppose the prayer of the learned counsel for applicant for disposal of the O.A. in the requested manner. However, he submits that the respondents be granted at least two months to consider his representation, in accordance with law and the relied upon decision.

5. In the wake of above and ad-idem between the parties, the O.A. is disposed of in limine at this stage, without going into merits of the case, by directing the respondents to decide the pending

representation (Annexure A-2) of the applicant within the above noted period, in accordance with rules and relied upon decision. The order so passed be duly communicated to the applicant.

6. The disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 16.05.2019
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Central Administrative Tribunal
सत्यमेव जयते